

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)  
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.04.2024 AT 01:30 P.M.**

| TC/CP. Nos.          | CA/IA No.         | Section / Rule   | Name of Parties  |
|----------------------|-------------------|--|--|
|                      | Under Liquidation | 7 OF IBC   | State Bank of India Vs Ethnic Agros Ltd  |
|                      | IA(IBC)/110/2024  | U/Sec 60(5) of IBC,2016<br>r/s Reg. 44 of IBBI<br>(Liquidation Process)<br>Reg's, 2016 R/w Rule 11<br>of the NCLT Rules,2016 | Mr.Kasi Srinivas, Liquidator of<br>Ethnic Agros Limited  |
| CP(IB)/32/7/AMR/2021 | IA(IBC)/115/2024  | U/Sec 60(5) of the<br>IBC,2016 R/w.<br>Regulation 15 of IBBI<br>(Liquidation Process),<br>2016                               | Mr.Kasi Srinivas, Liquidator of<br>Ethnic Agros Limited  |
|                      | IA(IBC)/256/2023  | 42 of IBC, 2016  | The Central GST Departments Vs.<br>Shri Kasi Srinivas, Liquidator of<br>M/s Ethnic Agros Limited                                     |
|                      | IA(IBC)/274/2023  | U/s 35 & 60(1) of IBC,<br>2016 r/w Rule 11 of<br>NCLT Rules, 2016  | Tadisetti Murali Mohan Vs. M/s<br>Ethnic Agros Ltd, Rep. by<br>Liquidator & Members of the<br>Stakeholders Consultation<br>Committee |

**ORDER**

**IA (IBC)/110/2024:**

**Present:** Mr. VVSN Raju, Ld. Counsel for the Applicant.

Mr. Kasi Srinivas, Liquidator.

This application has been filed by the Liquidator seeking to extend the time period of 6 (Six) months with effect from 27.03.2024 to 27.09.2024 for completing the Liquidation Process. Heard. The liquidation period is extended by 6 months with effect from 27.03.2024 to 27.09.2024. Accordingly, IA (IBC)/110/2024 is allowed and disposed of.

Sd/-

Sd/-

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**IA (IBC)/115/2024:**

**Present:** Mr. VVSN Raju, Ld. Counsel for the Applicant.

Mr. Kasi Srinivas, Liquidator.

This application has been filed by the Liquidator seeking to take on record the 4<sup>th</sup> Progress Report for the quarter ending by 31.03.2024. Heard. The report is taken on record. Accordingly, **IA (IBC)/115/2024 is allowed and disposed of.**

**IA (IBC)/256/2023:**

**Present:** Mr. Santhi Chandra, Ld. Counsel for the Applicant.

Mr. VVSN Raju, Ld. Counsel for the Respondent.

Mr. Kasi Srinivas, Liquidator.

Pleadings are completed. For hearing, list the matter on 24.06.2024.

**IA (IBC)/274/2023:**

**Present:** Mr. R. S. Sravan Kumar, Ld. Counsel for the Applicant.

Mr. Kasi Srinivas, Liquidator.

Pleadings are completed. For hearing, list the matter on 24.06.2024.

Sd/-

**SANJAY PURI  
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**